

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 432**  
**IA/114/ND/2023 in CP/56/ND/2022**

**IN THE MATTER OF:**

Parveen Kumar Goyal	...	Applicant
Versus		
Capital Transformers Private Limited	...	Respondent

**Under Section 241-242**

**Order delivered on 16.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: AdvAkhilesh, AdvNimitBhola, Advneha and Adv. Kaushiki and Adv. Vanshika
For the Respondent	: Adv. Ashish Rana alongwithAdv Anurag Singh for respondent no. 5, Adv. Arun Saxena, Adv. Sanu Pastore and Adv. G.C. Pandey for the Respondent No. 1 to 4

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/114/ND/2023:-**

On mentioning, this matter is taken up for hearing.

Ld. Counsel appearing for the Applicant submits that there is some urgency in this matter, let this matter be posted to **14.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**